तार : पर्यावरण
GRAM : PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

दूरभाष : ०५२२–२७२२२३२
Phone : 0522-2722232

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ
UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

सन्दर्भ सं० Ref. No. 1675/OA.No.609/2019

दिनांक Dated : 5/10/19 20

To,

The Deputy Registrar (Judicial)
National Green Tribunal,
Principal Bench, New Delhi-110001

Subject:- Hon'ble NGT order dated 13-08-2019(O.A.No.609/2019) in the matter of Amrish Gupta, President, Dushit Paryavaran Hatao Samiti Vs. State of Uttar Pradesh before NGT, New Delhi.

Hon'ble Sir,

That the Hon'ble NGT has pass Following order in OA no.609/2019 on dated 13/08/2019.

".... Allegation in this letter, which has been treated as an application is against illegal activities in disposal of infected bio-medical waste, discharge of untreated hazardous effluents and causing air pollution by M/s Synergy Waste Management Pvt.Ltd, Barabanki, Lucknow, U.P.

Let the District Magistrate, Barabanki, Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in. The UPPCB will be the nodal agency for coordination and compliance."

With respect is stated that in compliance of order mentioned above the Uttar Pradesh Pollution Control Board has complied with the aforesaid order on 13-08-2019. In accordance to the compliance of order passed by the Hon'ble NGT the industry is in question M/s Synergy Waste Management Pvt.Ltd, Barabanki has been inspected by the S.D.M Barabanki (on behalf of District Magistrate, Barabanki), UPPCB and CPCB officers dated on 09.09.2019, in joint collaboration. On the basis of recommendation of joint committee report U.P. Pollution Control Board has issue direction as per letter No.-H 42319/C-5/BMW-70/19 Dated-03.10.2019 under Section-5 of Environment (Protection) Act, 1986.

The copy of the joint inspection report and direction of Section-5 of Environment (Protection) Act, 1986 is annexed herewith this letter for your kind perusal.

With Regards,

Lucknow
Dated:

(Dr. Ram Karan)
Regional Officer
U.P. Pollution Control Board,
Lucknow

JOINT INSPECTION REPORT OF M/S SYNERGY WASTE MANAGEMENT PVT. LIMITED, MOHAMADPUR, BARABANKI (UP)

In the matter of

Amrish Gupta,President, Dushit Paryavaran Hatao Samiti Vs State of UP (O.A. No. 609/2019)

Background:

Hon'ble NGT, Principal Bench, New Delhi has passed the following order on 13.08.2019 in the matter of Amrish Gupta, President, Dushit Paryavaran Hatao Samiti Vs State of UP (O.A. No. 609/2019):

"Let the District Magistrate, Barabanki, Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in. The UPPCB will be the nodal agency for coordination and compliance."

Accordingly, M/s Synergy Waste Management (P) Limited (hereafter Referred as 'The Facility') located at Khasra No. 36,37,72, Village-Mohamadpur, Barabanki, Uttar Pradesh was inspected by a joint team of Sub-Divisional Magistrate-Barabanki, CPCB, RD(N), Lucknow and UPPCB, Regional Office, Lucknow on 09.09.2019.

The Facility is Common Bio-medical Waste Treatment Facility (CBWTF) and engaged in collection, transportation, treatment and disposal of bio-medical waste. During inspection, The Facility was in operation. Overall details observations and recommendations are as follows:

S. No.	Details	Particulars
1	Name of CBWTF	M/s Synergy Waste Management (P) Limited
2.	Location details of the CBWTF	Khasra No. 36,37,72, Village Mohamadpur, Barabanki, Uttar Pradesh
3.	Month /year of establishment	November,2008
4.	CBWTF Facility set up by	M/s Synergy Waste Management (P) Limited
5.	CBWTF operated by	M/s Synergy Waste Management (P) Limited
6.	Total number of health care facilities	No. of HealthFacilities:663

	and beds covered (as on date of visit)	No of Beds:12143
7.	Total BMW Treatment Capacity of CBWTF (in kg / day)	Incineration-250 kg/hr., Autoclave-75 kg/hr. , Shredder-50 kg/hr.
08	Consents and Authorization details:	
8.1	Consent under Water (Prevention and Control of Pollution) Act, 1974	Valid upto 31.12.2022.
8.2	Consent under Air (Prevention and Control of Pollution) Act, 1981	Valid upto 31.12.2022.
8.3	Authorization under the Bio-medical Waste Rule, 2016.	Valid upto 05.03.2023
8.4	Authorization under HWM Rule,2016	Valid upto 07.09.2024
09	Investment in setting up the CBWTF	Rs 59lac
10	Area of plot size for CBWTF (Sq. ft.)	1000 Sq. M (0.24 Acre)
11	Annual Report submission for the year	Annual Report has been submitted for the year 2017, 2018.
12	Coverage area of CBWTF (radius in KM covered)	Coverage area upto150 Km radius
13	Name of Districts/Cities / places being covered	04 Districts (Sitapur, Hardoi, Barabanki and Lucknow)
14	Daily operation schedule (timings)	Collection: From 8.00 Am till waste collection Treatment of BMW: • Incineration: From 8.00 AM t till waste incineration • Autoclave: From 8.00 AM till waste processing • Shredder: From 8.00 AM till waste incinerated
15	Cost charged to the healthcare facilities	Attached as Annexure-1
16.0	Total quantity of bio-medical waste treated:1388 kg/day (avg.of August 2019)	
16.1	Incinerable	1370 kg/day(Approx.)
16.2	Autoclaving and shredding	18kg/day (Approx.)
16.3	Sharp waste	0.8kg/day (Approx.)
17.0	Staff involvement in CBWTDF operation (number of persons):	
17.1	Managerial /Administration	02 Persons
71.2	Equipment operations	06 Persons
17.3	Transportation of BMW	13 Persons
17.4	Sanitation and others	05 Persons
17.5	Total persons	24 Persons
18.0	Collection and Transportation of bio-medical waste from member HCFs:	
18.1	No. of Vehicles used for collection of waste from member HCFs	12 nos. vehicles

<table>
<tr><td>18.2</td><td>Vehicles are labelled as per BMW Rules</td><td>03 vehicles were observed at site, which are found labelled as per BMW Rules.</td></tr>
<tr><td>18.3</td><td>Vehicles used are as per CPCB Guidelines</td><td>Same as above</td></tr>
<tr><td>19.0</td><td>Temporary untreated waste storagearea</td><td>Satisfactory</td></tr>
<tr><td>20.0</td><td>Mode of conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF.</td><td>Trolley</td></tr>
<tr><td>21.0</td><td colspan="2">Treatment equipment installed at CBWTF:</td></tr>
<tr><td>21.1</td><td>Incinerator capacity and make</td><td>One incinerator of capacity 250 kg/hr. and make-Aravali Thermal</td></tr>
<tr><td>21.2</td><td>Daily Operation schedule of the incinerator (timings)</td><td>8AM to till waste received/available</td></tr>
<tr><td>21.3</td><td>Consumption of auxiliary fuels</td><td><table><tr><td>Type of fuel</td><td>Consumption in (lit/day)</td></tr><tr><td>Diesel in incinerator</td><td>120</td></tr><tr><td>Diesel in vehicle</td><td>180</td></tr></table></td></tr>
<tr><td>21.4</td><td>Stack attached with the incinerator</td><td>Stack height from the ground level- 30m</td></tr>
<tr><td>21.5</td><td>Monitoring provision attached with the stack</td><td>Monitoring platform and porthole is providedwith the incinerator stack. But monitoring platform space is less.</td></tr>
<tr><td>21.6</td><td>Is stack monitoring provision satisfactory and as per CPCB guidelines</td><td>No, it requires improvement.</td></tr>
<tr><td>21.7</td><td>Air pollution control systems attached with the incinerator</td><td>Quencher, Ventury Scrubber with droplet Scrubber,Packed Bed System and Mist Eliminator</td></tr>
<tr><td>21.8</td><td>Waste feeding mechanism</td><td>The Facility has installed automatic feeding system.</td></tr>
<tr><td>21:9</td><td>Is PLC and automatic recording system (for recording operating parameters of the incinerator) attached with the incinerator</td><td>PLC system is installed.Automatic recording system for recording operating parameters of the incinerator is installed.</td></tr>
<tr><td>21.10</td><td>Operational conditions of the Incineration as observed during the visit</td><td>Not satisfactory. During visit, Primary Chamber Temp., Secondary Chamber-1 & 2 temp. display on DCS system is 1100deg. C., 1018 deg. C and 631 deg. C as against the temp. of minimum 800 deg. C. in primary chamber and 1050 ± 50 deg. C in Secondary Chamber.</td></tr>
</table>

21.11	Is on-line monitoring system/Flue gas analyser attached with the incinerator for flue gas analysis	The Facilityhas installed OCEMS for Primary Chamber Temp. & Secondary Chamber tamp., NOx, PM, O_2, CO and SOx.
21.12	Fire safety measures adopted within The Facility	The Facility operator has provided fire extinguishers.
21.13	Log book for operation of the incinerator is maintained and satisfactory	Satisfactory.
21.14	Details of heat recovery system installed with incinerator	Not installed
22	Capacity of autoclave	Autoclave of capacity 75Kg/batch
22.1	Operating conditions of autoclave as observed during the visit	During inspection, autoclave was operational and under cooling process.
22.2	Provision made for the autoclave	Computer recording device was attached.
22.3	Spore test or strip test conducted regularly and records maintained	Strip test is conducted by the operator.
22.4	Performance of autoclaving by spore testing or routine test	Not carried out by The Facility operator
22.5	Log book maintained for autoclave is satisfactory	Satisfactory
23.0	Capacity of shredder and make	50 kg /Hr.and make-Alfatherm
24.0	Details of sharp Pit/Encapsulation facility	Available(5'X2'X3')
25.1	Source and quantity of water intake per day (m3/day)	One submersible Pump (Capacity-1.0 HP) No flow meter is installed.
25.2	Break up of water usage (such as washing, scrubbing etc.)	No Break up of water usage is available with The Facility.
26.0	Total wastewater effluent generated per day	No record available
27.0	Effluent Treatment Plant Details	
27.1	ETP Capacity- As reported	02 KLD
27.2	Flow Chart of ETP	ETP comprises of Collection sump, Dosing Tank, Mixing Tank, Flocculator, Clarifier, Supernatant Tank, Dual Media Filter, Activated Carbon Filter, Sludge Drying Beds.
27.3	Intake and Discharge of ETP	No flow meter is installed
27.4	Final mode of disposal of treated water	Treated waste water is reused in the wet Scrubber.
28	Status of infrastructure (Yes / No)	
28.1	Separate treatment Equipment Room	No
28.2	Main waste storage Room	Yes
28.3	Treated waste storage room	Yes
28.4	Administrative room	Yes
28.5	Generator set	01(one)
	(i) Capacity	62.5 KVA

	(ii) Stack attached as per DG Set norms	Yes
	(iii) Acoustic enclosure provided as per DG Set norms	Yes
28.6	Site security (high walls, fencing, guarded gates etc.)	Yes
28.7	Parking facility	Yes
28.8	Sign board	Yes
28.9	Green belt	Satisfactory
28.10	Washing room	Yes.
28.11	First aid box	No
28.12	Lighting arrangements in The Facility	Yes
28.13	Odour problem remedial	Yes
28.14	Firefighting and emergency facilities	Yes
28.15	Measures for control of pests / insects etc.	Yes
28.16	Protective gear for waste handlers	Yes
28.17	Mobile facility	Yes
28.18	Provision of washing, toilets and safe place for eating for the workers	Yes
29.0	Record keeping details	
29.1	Waste Movement / Manifest record	Yes
29.2	Log book for treatment equipment	Yes
29.3	Site records	Yes
29.4	Incineration ash generation and final disposal records	Yes
29.5	Treated plastic waste generation and its sale to the registered recycler	Yes
29.6	Syringes treated and its final disposal record	Yes
29.7	Workers health status records maintained	No
29.8	Whether records maintained with regard to the accidents (such as fire, spills and injury to the workers and measures taken during such accidents)	No (As reported)
30.0	Collection and transportation status (Yes / No)	
30.1	Whether waste collected in a container of similar colour with label as per the Rules	As informed 95% segregated waste is received by The Facility.
30.2	Whether the person who collects BMW maintains a register with him / her?	Yes (As reported)
30.3	Has due attention have been given in vehicles to prevent spillage / pilferage/	Yes.

	loading / unloading etc.?	
30.4	Is the vehicle labeled with the symbol and display the name, address, telephone number etc.	Yes
30.5	Does the CBWTF operator use satellite station to store the waste? If yes, give details	N.A.
30.6	The CBWTF operator collects waste daily or alternate day? Whether criterion of 48 hours is complied	Yes (as per log book)
31.0	Disposal of treated waste:	
31.1	Plastic waste after treatment	Plastic waste is sold to vendors.
31.2	Treated sharps	In house sharp pit
31.3	Incineration ash	As informed, incinerator ash is sent to TSDF, Kanpur Dehat (M/s UP Waste Management Project).
31.4	Treated wastewater	Reused in Scrubber
32.0	Frequency of incinerator / autoclave / ETP discharge effluent testing and name of the laboratory (specify approved or not under E(P) Act, 1986 or NABL Accredited Lab.)	Quarterly Ecomen Lab, Lucknow
33.0	Monitoring Results during inspection:	
33.1	Incinerator stacks emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	Mentioned in observation.
33.2	Whether Stack emission norms are complied with by the CBWTF	Not complied
33.4	ETP Inlet / Outlet characteristics	Mentioned in observation.
33.5	Whether liquid effluent discharge norms are complied with by the CBWTF	Not complied
34.6	Whether CBWTF is submitting the annual report within the due date for the preceding year	Yes

Observations:

1. The Facility is engaged in collection, transportation, treatment and disposal of Bio-Medical Waste (BMW). The Facility has incineration capacity of 250 Kg/hr., shredding capacity of 50 kg/hr.and Autoclave capacity of 75Kg per batch.

2. During inspection, The Facility was in operation and incineration of all types of BMW was carried out.
3. On the day of inspection, The Facility received 1800 Kg of BMW Waste.
4. The Facility is operated with valid consent order, BMW authorization.The consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 is valid upto 31.12. 2019. While Authorization under BMW Rule 2016 of The Facility valid upto 05.03.2023.
5. The Facility collects BMW from HCFs, hospital, Pathology labs located at Sitapur, Hardoi, Barabanki and Lucknow. As reported, facility received waste from 663 members (12143 beds).
6. As reported, The Facility has Twelve (12) vehicles for collection of BMWs. During inspection, only 03(three) vehicles were present at CBWTF. It was informed that all vehicles are equipped with GPS system.
7. The Facility does not completely follow bar coding system in coloured bags. As informed by the unit representative, HCFs not agreed to use bar coded bags.
8. The Facility has atmospheric autoclave with capacity 75 liter per batch. During inspection, autoclave was operation. It was informed that autoclave is operated during 08 AM to till waste received. The log book for operation of Autoclave is maintained.The Facility only undertake strip test with one strip in a batch. The Facility does not undertake any Spore test to ensure proper disinfection of the waste. The Autoclave was equipped with graphic or computer recording devices.
9. As informed, plastic bottles are shredded in one shredder (capacity: 50 kg per hour). The Facility has not provided informations regarding disposal of plastic waste.During inspection, shredder was not in operation. It was informed that shredder is operated during 08 AM to till waste received. The Facility has maintained log book of shredder operation.
10. The Facility has been keeping sharp waste in sharp pit. The Facility has maintained collection of sharp waste.
11. The Facility has one (01) incineration system (capacity:250 kg per hour), which is equipped with Quencher, Ventury Scrubber with droplet Scrubber, Packed Bed System and Mist Eliminatoras Air Pollution Control System (APCS) and emission from incineration boiler is emitted through stack of height approx. 30 m. During inspection, incinerator and APCS was operational.

12. The monitoring platform attached with the incinerator having inadequate space. The ladder of the stack was also not safe for monitoring.
13. The Facility has one Primary Chamber and two Secondary Chambers. Secondary chambers are installed in series.
14. Monitoring of emissions from the stack was carried out. Analysis results are presented below:

Sampling Location	Value (corrected at 11% O_2)	Standards
	Particulate Matter	
Incinerator	**95.7**	50 mg/Nm^3

15. It is evident from the results that the emission from the incinerator is **not meeting** with stipulated norms with respect of PM parameter during inspection.
16. The Facility has installed automatic waste feeding system. All Types of BMW received werefound being fed through automatic waste feeding system to incinerator for incineration. Incinerator is equipped with PLC based system.
17. During inspection, Primary Chamber Temp., Secondary Chamber-1 & 2 temp. display on DCS system is 1100 deg. C., 1018 deg. C and **631** deg. C as against the temp. of minimum 800 deg. C. in primary chamber and 1050± 50 deg. C in Secondary Chamber.
18. The incinerator of The Facility has provision in the primary chamber to measure the pressure to avoid leakages of gaseous emissions from the chamber, which was not functional during inspection.
19. The Manometer to measure pressure drop across Venturi Scrubber was not found damaged during inspection. As informed, the unit has purchased manometer to measure pressure drop.
20. The unit has installed Online Continuous Online Emissions Monitoring System (OCEMS) for CO, O_2, PM, SO_X, NO_X, Primary Chamber Temp. and Secondary Chamber-1 Temp. The OCEMS is connected with UPPCB and CPCB server. OCEMS for Temp. of Secondary Chamber-2 was not installed.
21. It was observed that port hole for the manual sampling is fitted with OCEMS sensor fitting. Hence, team removed the sensor of OCEMS to carry out monitoring.

22. As informed by The Facility representative, the incinerator is achieving the 02 sec residence time in secondary chamber. The CBWTF operator has also provided certificate of supplier regarding compliance of 02 Seconds Residence Time.
23. The Thermal Capacity is calculated (as per CPCB guideline available on website) based on data of August 2019 provided by the Facility to verify 02 sec residence time. The calculations are as given below:

    - Total quantity of waste Incinerated during August 2019 is 40549 Kg. Calorific Value of Waste is considered as 1,500 Kcal/Kg.
    - Total diesel consumption in Incinerator during August, 2019 is 5390 liters. Considering Specific Gravity of diesel is around 0.82, the weight of diesel used in combustion is 4.41 Kg. The Average Calorific Value of diesel is considered as 10,500 Kcal/Kg.
    - Thus, total Calorific Value generated due to combustion of waste and diesel in incinerator is 60869805 Kcal. And Total operational time of Incinerator reported during the period is 206.66 hrs.
    - Considering above, the Estimated Thermal Capacity is around 0.29 Million Kcal/hr.
    - Thus, the Estimated Thermal Capacity is less than 50 % of recommended Thermal Capacity (0.7 Million Kcal/hr) for the Incinerator having 250 Kg/hr capacity in accordance with the guideline of CPCB for verification of 02 Seconds residence time in Secondary Combustion chamber of the bio-medical waste incinerator.

24. The thermal capacity of the incinerator claimed (0.7 Million Kcal/hr) in the certificate provided by supplier is two times higher than the calculated thermal capacity (0.29 Million Kcal/hr) based on the actual data provided by the CBWTFoperator.
25. The Facility is using diesel as fuel in incineration boiler. Log book was available for consumption of fuel in incinerator as well as in DG set.
26. The Facility has Effluent Treatment Plant (ETP) for treatment of waste water generated from facility. The ETP comprises of Collection sump, Dosing Tank, Mixing Tank, Flocculator, Clarifier, Supernatant Tank, Dual Media Filter, Activated Carbon Filter, Sludge Drying Beds.
27. Separate energy meter is installed for operation of ETP and Log book is also maintained.

28. During inspection, ETP was operational. Sample was collected from recycle line of the treated effluent. Analysis results are presented below:

Sampling Location	Parameters					
	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	Oil & Grease (mg/l)	TDS (mg/l)
Treated effluent	8.43	**771**	**186**	**450**	BDL	5572
Standard as per GSR 343(E), dt.28.03.2016.	6.5-9.0	100	30	250	10	--

29. It is evident from the results that the treated effluent from ETP is not meeting with the stipulated norms with respect of TSS, BOD and COD. It indicates that ETP is not properly operated by The Facility. Although, treated effluent of ETP is reused in Scrubber. During inspection, no effluent discharged was found outside of the facility.
30. The Facility has DG set with 0capacity 62.5 KVA. DG set is equipped with acoustic enclosure with adequate stack height. The power supply of The Facility is exclusively met with the DG set. No external power supply is provided to the unit.
31. The persons engaged in BMW treatment at facility are provided with proper PPE (Personal Protective Equipment).
32. The incinerator ash generated (approx.66.50 Kg per day) is stored in separate room and disposed off at Common Hazardous Waste Treatment Storage and Disposal Facility (CHWTSDF) at Kanpur Dehat (M/s UP Waste Management Project).
33. The Facility has obtained HW authorization for ETP sludge and incinerator ash, which is valid upto 07.09.2024. As per HW authorization, The Facility has been authorized for 30 kg per day of incinerator ash generation, But, The Facility generates more than the authorized quantity. Approx. 1845 Kg of incinerator ash is stored in a closed room.
34. The Facility is meeting its fresh water requirement through one submersible Pump (Capacity-1.0 HP). No flow meter is installed at borewell to measure the water consumption.
35. The Facility has not obtained NOC from CGWA for ground water abstraction. The Facility has applied for NOC for CGWA after joint inspection.
36. It is also observed that nearby village is Chinhata, which is approx. 2.5 km away and Palia Village is approx. 1.5 -2.0 km from The Facility.

Recommendations:

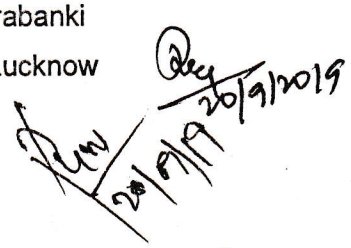
It is evident from the results that The Facility was not found complying w.r.t. air emissions and treated effluent norms. The Facility may be imposed Environmental Compensation (from date of violation observed during inspection dated 09.09.2019 to compliance verify by the authority as per CPCB guideline) and also direction given to facility for comply with the following:

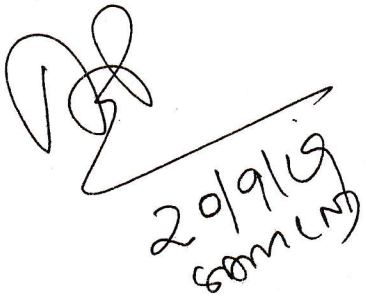
1. The Facility should properly operate and maintain its APCD to meet with the stipulated norms of stack emissions.
2. The Facility should properly operate its incinerator to obtain desired temp. as per BMW Rule,2016.
3. The Facility should properly operate its ETP to meet with the stipulated norms.
4. The Facility should take corrective measures to achieve 02 sec residence time in Secondary Chamber as prescribed under BMW Rule,2016.
5. All HCFs should be directed to adopt Bar coding system in compliance of BMW Rule,2016
6. The Facility should improve monitoring platform and ladder at incinerator stack as per CPCB guideline (Emission Regulation Part-III).SPCB should also ensure compliance of CPCB direction under Section 18(1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 in this regard (B-190193/P & P/Dir./WQM-II/CPCB/17361,datd 21.02.2018) w.r.to monitoring platform and ladder.
7. The Facility should provide separate port hole at incinerator stack for OCEMS.
8. The Facility should maintain proper log book of treatment and disposal of glass bottles.
9. The Facility should maintain proper log book of plastic waste disposal. Plastic waste should be given to authorized recyclers.
10. The Facility shall install electromagnetic flow meter at the borewell and maintain proper log book of fresh water consumption. The Facility should obtain NOC from CGWA.
11. The Facility should obtain revised HW authorization for the actual quantity of HW generated.
12. The Facility should carry out spore test for autoclave as per BMW Rule, 2016.

13. The Facility should repair and maintain system to measure the pressure to avoid leakages of gaseous emissions from the chamber, which was not functional during inspection.
14. The Facility should install Manometer to measure pressure drop across Venturi Scrubber, which was found damaged during inspection.
15. The facility should ensure strict enforcement bar coding system as per the BMW Rule, 2016.
16. Electromagnetic flow meter should be installed at the ETP to measure the waste water generation and recycle and proper log book shall be maintained.

Inspection Team:

1. Sh. Abhay Kumar Singh, SDM, Nawabganj, Barabanki
2. Dr. Ramkaran, Regional Officer, UPPCB, RO, Lucknow
3. Sh. Runa Oraon, Sc. 'D',CPCB, RD, Lucknow





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या–..... /सी–5/ दिनांक.....
पंजीकृत

सेवा में,

मेसर्स सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
ग्राम–मोहम्मदपुर, नवाबगंज,
बाराबंकी।

Sr.el/AEE(C)
30/10/19

यह कि मेसर्स सिनर्जी वेस्ट मैनेजमेन्ट प्रा0लि0, ग्राम–मोहम्मदपुर, नवाबगंज, बाराबंकी द्वारा जैव चिकित्सा अपशिष्ट के सामूहिक निस्तारण हेतु वर्णित स्थल पर कार्यरत है, जो कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–16 के अन्तर्गत एक कम्पनी है, जिसे आगे उद्योग कहा जायेगा।

यह कि उद्योग को जैव चिकित्सा अपशिष्ट नियम, 2016 के अन्तर्गत राज्य बोर्ड के पत्रांक–एच 17013/सी–5/बी.एम.डब्लू.–70/18 दिनांक 06.03.2018 द्वारा सशर्त प्राधिकार प्रदान किया गया है, जो कि 05 वर्ष हेतु वैध है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोड, उप–जिलाधिकारी, नवाबजगंज, बाराबंकी एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के अधिकारियों की संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 09.09.2019 को किया गया। निरीक्षण के दौरान उद्योग में जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 में प्रख्यापित प्राविधानों का समुचित अनुपालन नही पाया गया। दिनांक 09.09.2019 को उद्योग में स्थापित इंसीनीरेटर से सम्बद्ध चिमनी से निकलने वाले उत्सर्जन का अनुश्रवण निरीक्षण समिति द्वारा कराया गया जिसके विश्लेषण आख्यानुसार पर्टिकुलेट मैटर की मात्रा 95.7mg/Nm^3 पाई गयी, जो कि निर्धारित मानक 50 mg/Nm^3 से अधिक है। संयुक्त निरीक्षण के दौरान उद्योग मे स्थापित उत्प्रवाह शुद्धिकरण संयंत्र की रिसाइकिल लाइन एकत्रित नमूनें की विश्लेषण आख्यानुसार प्रचालक टी.एस.एस.–771.0 मिग्रा0/ली0, बी.ओ.डी–186.0 मिग्रा0/ली0 एवं सी.ओ.डी.–450.0 मिग्रा0/ली0, पाई गई जो कि निर्धारित मानक टी.एस.एस.–100.0 मिग्रा0/ली0, बी.ओ.डी–30.0 मिग्रा0/ली0 एवं सी.ओ.डी.–250.0 मिग्रा0/ली0 से अत्यधिक है।

संयुक्त समिति द्वारा दिनॉक 09.9.19 की निरीक्षण आख्या में उद्योग को पर्यावरण (संरक्षण) अधिनियम, 1986 एवं उसके अन्तर्गत प्रख्यापित जैव चिकित्सा अपशिष्ट नियम, 2016 का प्रभावी अनुपालन कराये जाने हेतु निम्न निर्देश दिए जाने की संस्तुति की गयी है:–

1. The Facility should properly operate and maintain its APCD to meet with the stipulated norms of stack emissions.
2. The Facility should properly operate its incinerator to obtain desired temp. as per BMW Rule,2016.
3. The Facility should properly operate its ETP to meet with the stipulated norms.
4. The Facility should take corrective measures to achieve 02 sec residence time in Secondary Chamber as prescribed under BMW Rule,2016.
5. All HCFs should be directed to adopt Bar coding system in compliance of BMW Rule,2016
6. The Facility should improve monitoring platform and ladder at incinerator stack as per CPCB guideline (Emission Regulation Part-III).SPCB should also ensure compliance of CPCB direction under Section 18(1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 in this regard (B-190193/P & P/Dir./WQM-II/CPCB/17361,datd 21.02.2018) w.r.to monitoring platform and ladder.
7. The Facility should provide separate port hole at incinerator stack for OCEMS.
8. The Facility should maintain proper log book of treatment and disposal of glass bottles.

.....2

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

9. The Facility should maintain proper log book of plastic waste disposal. Plastic waste should be given to authorized recyclers.
10. The Facility shall install electromagnetic flow meter at the borewell and maintain proper log book of fresh water consumption. The Facility should obtain NOC from CGWA.
11. The Facility should obtain revised HW authorization for the actual quantity of HW generated.
12. The Facility should carry out spore test for autoclave as per BMW Rule, 2016.
13. The Facility should repair and maintain system to measure the pressure to avoid leakages of gaseous emissions from the chamber, which was not functional during inspection.
14. The Facility should install Manometer to measure pressure drop across Venturi Scrubber, which was found damaged during inspection.
15. The facility should ensure strict enforcement bar coding system as per the BMW Rule, 2016.
16. Electromagnetic flow meter should be installed at the ETP to measure the waste water generation and recycle and proper log book shall be maintained.

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत भारत सरकार के पर्यावरण एवं वन मंत्रालय द्वारा निर्गत अधिसूचना संख्या–एस.ओ. 327(इ) दिनांक 10.04.2001 द्वारा प्रत्यायोजित शक्तियों के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग को निम्न निर्देश जारी किए जाते है:–

1. The Facility should properly operate and maintain its APCD to meet with the stipulated norms of stack emissions.
2. The Facility should properly operate its incinerator to obtain desired temp. as per BMW Rule,2016.
3. The Facility should properly operate its ETP to meet with the stipulated norms.
4. The Facility should take corrective measures to achieve 02 sec residence time in Secondary Chamber as prescribed under BMW Rule,2016.
5. The Facility should improve monitoring platform and ladder at incinerator stack as per CPCB guideline (Emission Regulation Part-III).SPCB should also ensure compliance of CPCB direction under Section 18(1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 in this regard (B-190193/P & P/Dir./WQM-II/CPCB/17361,datd 21.02.2018) w.r.to monitoring platform and ladder.
6. The Facility should provide separate port hole at incinerator stack for OCEMS.
7. The Facility should maintain proper log book of treatment and disposal of glass bottles.
8. The Facility should maintain proper log book of plastic waste disposal. Plastic waste should be given to authorized recyclers.
9. The Facility shall install electromagnetic flow meter at the borewell and maintain proper log book of fresh water consumption. The Facility should obtain NOC from CGWA.
10. The Facility should obtain revised HW authorization for the actual quantity of HW generated.
11. The Facility should carry out spore test for autoclave as per BMW Rule, 2016.
12. The Facility should repair and maintain system to measure the pressure to avoid leakages of gaseous emissions from the chamber, which was not functional during inspection.
13. The Facility should install Manometer to measure pressure drop across Venturi Scrubber, which was found damaged during inspection.

....3/-

14. The facility should ensure strict enforcement bar coding system as per the BMW Rule, 2016.
15. Electromagnetic flow meter should be installed at the ETP to measure the waste water generation and recycle and proper log book shall be maintained.

आपको निर्देशित किया जाता है कि उपरोक्त निर्देशों का अनुपालन पत्र प्राप्ति की तिथि से 15 दिन के अन्दर बोर्ड को प्रेषित करना सुनिश्चित करें। अन्यथा की स्थिति में उद्योग के विरूद्ध पर्यावरण संरक्षण अधिनियम, 1986 के प्राविधानों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी जिसका समस्त उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बाराबंकी।
2. पुलिस अधीक्षक, बाराबंकी।
3. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली।
4. श्री बी. विनोद बाबू, ए.डी. एण्ड डब्लूएमडी.–I, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली के पत्र दिनांक 23.08.2019 के संबंध में।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से प्रेषित कि उद्योग को जारी निर्देश की प्रति अपने स्तर से भी उद्योग को प्राप्त कराकर 15 दिन के अन्दर आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

सदस्य सचिव